

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3610
ANSWERED ON:19.03.2013
LEVY SUGAR
Bairwa Shri Khiladi Lal;Meghwal Shri Bharat Ram

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the reasons for not releasing the claims of Levy Sugar Price Equalisation Fund (LSPEF) to CONFED;
- (b) the reasons for not restructuring the levy sugar margin during the last 11 years along with the time by which it is likely to be done; and
- (c) the details of the Government policy regarding restructuring of levy sugar margin?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): The Levy Sugar Price Equalisation Fund (LSPEF) claims are submitted by the CONFED to the Food Corporation of India (FCI) for payment. The FCI has informed that payment of levy sugar bills submitted by CONFED for the period upto March, 2012 and supplementary bills for the period September, 2011 to November, 2011 has already been made on 01.03.2013 on provisional basis.

(b): The levy sugar margins for the years 1999-2000 to 2010-11 could not be fixed on final basis, so far, due to non-submission of supportive documents by CONFED. The CONFED has recently furnished the clarification/ documents, which are under examination. It is the endeavor of the Central Government to revise the margins within a period of six months on receipt of complete document from the concerned State government.

(c): The levy sugar margins are fixed/ revised for every year by the Government for each item of cost viz., Interest on Capital, Transportation charges, Handling Charges, Administrative charges, Bank Commission, Retailers Commission, Storage/transit loss, Storage Charges, Weighment Loss etc. and detailed guidelines have been framed for the purpose.